THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

Item 14

CP(IB) No. 583/Chd/Hry/2019
Under Section 9, IBC 2016

In the matter of:-

Trinity Touch Pvt. Ltd. ...Petitioner-Operational Creditor

Vs.

Inox Wind Ltd. …Respondent-Corporate Debtor

Present: Mr. Puneet Kansal, Advocate for the Petitioner-Operational Creditor.
Mr. Rajat Khanna, Advocate with Mr. Divay Mohan Shrivastava, Authorized Representative of Respondent-Corporate Debtor.

It is stated by learned counsel for the Petitioner that the Respondent-Corporate Debtor is required to lift the remaining material to the tune of Rs. 35 Lakhs. It is requested by the learned counsel on behalf of Respondent-Corporate Debtor that the same needful be done within three weeks. It is made clear that if this compliance is not made then the order will be reserved and pronounced without hearing the parties. List on 21.09.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

August 25, 2023
PKA